

22.12.97

Hon'ble Mr. Justice B.C. Saxena, V.C.
 Hon'ble Mr. S. Das Gupta, A.M.

We have heard learned counsel for the parties. This O.A. has been filed against an order passed by Asstt. Labour Commissioner, Prescribed Authority Under the Payment of Wages Act, Moradabad straightway without filing an Appeal before District Judge, Moradabad. In view of the recent Supreme Court decision in K.P. Gupta v/s. ~~Govt.~~ Printing & Stationery, the O.A. is no longer cognizable by this Tribunal and it is accordingly disposed of.

Nothing in this order shall, however, preclude the applicant from seeking redressal of their grievances from any appropriate Judicial Forum in accordance with Law.

Interim order, if any, shall stand vacated.

W.C.
A.M.

Bch
V.C.

rsd/r